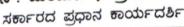
N.MANJUNATHA PRASAD I.A.S.,

Principal Secretary to Government ಎನ್. ಮಂಜುನಾಥ ಪ್ರಸಾದ್ ಭಾ.ಆ.ಸೇ.,





Department of Revenue ಕಂದಾಯ ಇಲಾಖೆ

6th July 2020

No. RD 566 PRS 2020

Dear Sirs,

Sub: Strict implementation of National Directives reg-

Ref: 1) This office order No. RD 158 TNR 2020, dated 30.06.2020 2) This office order No.RD 158 TNR 2020, dated 03.07.2020

3) This office order No.RD 158 TNR 2020 (Part-1) dated 03.07.2020

As you are aware, Unlock 2 guidelines to re-open more activities in a calibrated manner, in areas outside the Containment Zones, and to extend lockdown in Containment Zones upto 31.07.2020 were issued vide No. RD 158 TNR 2020, dated 30.06.2020.

Further, directions were issued vide RD 158 TNR 2020, dated 03-07- 2020, to constitute 14 task teams pertaining to various aspects of COVID 19 containment and management. Task Team serial No. 8 of the order pertaining to Social Distancing (covering of face with mask, prevent gathering, etc) merits special consideration from your end, as it is observed that following conditions stipulated under National Directives of COVID 19 Management is the most effective non-medical intervention to combat spread of COVID 19.

I would like to re-emphasize that it is the duty of the District Administration and local authority to enforce the National Directives. In this regard, it is directed that the Unlock 2 guidelines be strictly implemented and any deviation in adhering to National Directives of COVID 19 Management should be fined as per the rate prescribed and or proceeded against as per the provision set-out in the Annexure II of the Unlock 2 guidelines.

With regards,

Yours sincerely,

(N. Manjunatha Prasad)

Principal Secretary, Revenue (DM) and Member Secretary, State Executive

Committee

To:

All The Deputy Commissioners cum Chairman, District Disaster Management Authority